

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. No. 260/00627 OF 2015  
Cuttack, this the 29<sup>th</sup> day of October, 2015

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**  
.....

Sri Narendra Kumar Balabantaay, aged about 57 years, S/o. Late Lachhaman Balbantaray, At-Janara, Po.-Salanga, Via-Nimapara, Dist-Puri-752106.

.....Applicant  
(Advocate: M/s. P.R.J. Dash, M.P.J. Ray)

**VERSUS**

**Union of India Represented through**

1. Secretary-cum-Director General of Posts, Dak Bhawan, Sansad Marg, New Delhi-110116.
2. Director of Postal Services, (HQRs), At/Po-Bhubaneswar, Dist-Khurda-751001.
3. Sr. Superintendent of Post Offices, Bhubaneswar Division, Bhubaneswar-751009.

... Respondents  
(Advocate: Mr. S.B. Mohanty)

**ORDER (Oral)**

**A. K.PATNAIK, MEMBER (J):**

Heard Mr. P.R.J. Dash, Ld. Counsel appearing for the Applicant and Mr. S.B. Mohanty, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“ i)... To quash the Annexure-A/1 and direct the respondents to reinstate the applicant in service with all consequential benefits.”

3. Mr. Dash, Ld. Counsel for the applicant submitted that alleging non consideration of the case of the applicant for the aforesaid relief as claimed by him, the applicant submitted appeal dated 28.04.2015 (Annexure-A/2) to Respondent No.2. It has further been submitted that till date no response has been received by the applicant on his appeal. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

*W.Ale*

4. Since the appeal submitted by the applicant is stated to be pending, without entering into the merit of this case, we dispose of this O.A at the stage of admission by directing Respondent No.2 to consider the appeal dated 28.04.2015 (Annexure-A/2) if the same is still pending, as per the extent Rule and regulation and communicate the result thereof to the applicant by way of a reasoned and speaking order within a period of two months from the date of receipt of copy of this order. We hope and trust, if, after such consideration it is found that the applicant is entitled to the relief claimed by him then expeditious steps be taken to extend the benefit to him preferably within a further period of three months from such consideration. Though we have not expressed any opinion on the merit of the case, we make it clear that all the points raised in the appeal will be kept open for the Respondents to consider the same as per rules, regulations and law in force. However, it is made clear that if in the meantime the said appeal dated 28.04.2015 (Annexure-A/2) has already been disposed of then the result of the same be communicated to the applicant within a period of two weeks.

5. In the result, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. Dash, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which Mr. Dash undertakes to file the postal requisites by 02.11.2015.

  
(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)